

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(X)

R.A.-190/93  
D.A.-92/93

Date 17.9.93

Vined Kumar Sharma

Applicant

Vs.

Union of India

Respondents

Hon'ble Mr. I.K. Rasgotra, Member (A)

Hon'ble Mr. J.P. Sharma, Member (J)

JUDGMENT (BY CIRCULATION)

(Hon'ble Mr. J.P. Sharma, Member(J))

The review applicant has sought review of the judgment dated 10.5.93 in DA No.92/93 which was dismissed as premature at the admission stage itself giving liberty to the applicant to approach the Tribunal if so advised and in accordance with law.

2. We have taken into account the submissions made in the review application at Sl.No.1,2 and 3. But we do not find any substance in the same nor this can be taken as a ground for review of the order under Rule 47 of CPC. There is no error apparent on the face of the judgment nor the applicant has referred to any facts

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(8)

which have been omitted from discussion in the judgment.

The review is misconceived and is therefore dismissed by  
circulation.

*J. P. Sharma*

( J.P. Sharma )  
Member (J)

*I. K. Rasgotra*

( I.K. Rasgotra )  
Member (A)

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